

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1653  
ANSWERED ON:30.11.2009  
VIOLATION OF LABOUR LAWS BY ONGC AND IOC  
Pratapsinh Shri Chauhan Prabhatsinh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details regarding complaints of violation of various labour laws in respect of contract labourers engaged in Oil and Natural Gas Corporation Limited (ONGC) and Indian Oil Corporation (IOC) received during each of the last three years and the current year, State-wise;
- (b) the action taken thereon by the concerned Labour Commissioner;and
- (c) the steps taken by the Government to ensure compliance of various labour laws by ONGC, IOC and other sectors?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a) to (c): The information is being collected and will be laid on the Table of the House.